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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 842/88

XXXXXX Application No. XXXXXXXX

DATE OF DECISION 6.1.1993

Shri K.N.Ramakrishnan & Ors. Petitioner

Shri S.P.Saxena Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri V.M.Bendre for Sh.P.M.Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble ~~xxxx~~ Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.
(S.K.Dhaon)
Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 842/88

Shri K.N.RamaKrishnan & Ors.

... Applicants

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri S.P.Saxena
Advocate
for the Applicant

Shri V.M.Bendre
for Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 6.1.1993

(PER: S.K.Dhaon, Vice Chairman)

The principal prayer is that the respondents may be directed to take steps for re-fixation of pay/stepping up of pay of the applicants in the respective grades. It appears, some employees other than the applicants had approached the High Court of Bombay in Writ Petition and that court granted them relief. Thereafter, the department took the stand that only those employees who were the parties to the decision of the High Court were entitled to the benefit of the judgement given by that court. One Shri B.Shivarama was, therefore, compelled to approach this Tribunal by means of OA.No. 646/88 which came up for ~~hearing~~ hearing and was finally decided by this Tribunal on 7.10.1991. This Tribunal took the view that the applicant before it was entitled to be given the full benefit of the direction given by the High Court.

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2. In view of the judgement given by this Tribunal in OA.NO. 646/88 decided on 7.10.1991, the applicants who are similarly situated as B.Shivarama, are entitled to succeed before us. We, therefore, allow this application and pass orders in terms similar to those passed in the aforesaid OA.No. 646/88 decided on 7.10.1991.

3. There shall be no order as to costs.

U. Savara
(Ms. USHA SAVARA)

MEMBER (A)

S. K. Dhaon
(S. K. DHAON)
VICE CHAIRMAN

mrj.